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P.Swain vs. UOI

ORDERS/DIRECTIONS SL.NO.10
O.A.No.260/0057/14

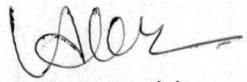
Date- 23.4.2014

CORAM

HON'BLE SHRI A.K.PATNAIK, MEMBER (J)
HON'BLE SHRI R.C.MISRA, MEMBER(A)

Heard Shri N.R.Routray, learned counsel for the applicant and Shri S.B.Jena, learned ACGSC for the Respondents. By filing a Memo, Shri Routray seeks leave of the Tribunal to withdraw the instant O.A. with liberty to file a better O.A. The prayer is allowed. Accordingly, the O.A. is disposed of as withdrawn with liberty to file a better O.A. within a period of two weeks hence.


MEMBER(A)


MEMBER(J)